



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat
Srinagar/Jammu

Notification

Srinagar, the 11th of October, 2019

SRO572 In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint the following officers to be the Executive Magistrate of the First Class who shall exercise all the powers of an Executive Magistrate of the First Class within their respective territorial jurisdiction of District Doda

S.No	Name of the Officer	Designation	Place of posting
1.	Sh. Chander Shakhar (Jr KAS)	Tehsildar	Thathri
2.	Sh. Zeeshan Tahir	Tehsildar	Bhaderwah
3.	Sh. Nazir Ahmed	Naib Tehsildar	Thathri
4.	Sh. Madan Lal	L/A Naib Tehsildar Changa	Bhalessa (Gandoh)
5.	Sh. Mohan Singh	L/A Naib Tehsildar Chilli- Pain	Bhalessa (Gandoh)
6.	Sh. Dewan Chand	L/A Naib Tehsildar Manoo	Bhalessa (Gandoh)
7.	Sh. Abid Hussain	L/A Naib Tehsildar Sinoo	Bhalessa (Gandoh)

By Order of the Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government,

Department of Law, Justice and Parliamentary Affairs

Dated :- 11 - 10 - 2019

No. LD(P)94/5-Doda

Copy to the :-

1. Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu
3. District Magistrate, Doda. This is with reference to his letter No. Letter No 1589-90/DM/Doda dated 10-10-2019 from District Magistrate Doda.
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. SRO section, Department of Law, Justice and Parliamentary Affairs. (W.T.S.C)

(Waseem Ahmed Lone)

Assistant Legal Remembrancer,

Department of Law, Justice & Parliamentary Affairs.